

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **20.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/659/CHE/2021 IN CP/1385/IB/2018
NAME OF PETITIONER : Revathi S Raghunathan (Liquidator) of
M/s Gokula kannan Chits Tamilnadu Pvt Ltd
NAME OF RESPONDENT :
SECTION : Sec 35(1)(n) of IBC 2016 & Regulation 44(2) of IBBI

ORDER

The Applicant is represented by Mr. V. Manivannan, Advocate through video conferencing platform.

This Application is filed seeking extension of liquidation period as per the relief sought by the Applicant. The liquidation period ended on 21.12.2020. However, this Application seeking extension of liquidation period was filed only on 08.04.2021. The Liquidator shall explain the reason for belated filing; the work carried out after his appointment as a Liquidator; the works pending on hand and the reason for non-completion of the liquidation of the Corporate Debtor within the time frame by way of filing in detail before the Registry on or before the next date of hearing.

List this matter on **23.08.2021** for hearing and disposal.

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**(ANIL KUMAR B)
MEMBER (TECHNICAL)**

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**(R. SUCHARITHA)
MEMBER (JUDICIAL)**